

cases. 33 cases have already been disposed of by the Committee set up by DDA for out of court settlement of the court cases.

(c) DDA has reported that it is possible to fix any time limit for the final disposal of all the remaining applications.

(d) No, Sir. The meetings for considering out of court settlement are held from time to time.

(e) In view of 'd' above question does not arise.

Medical Facilities to Quasi-Central Government Pensioners

8308. SHRI VIJAY KUMAR YADAV: Will the PRIME MINISTER be pleased to state:

(a) whether an Inter-Departmental Committee set up under the Ministry of Personnel, Public Grievances and Pensions to examine the issue of extending medical facilities (amendments) to quasi-Central Government pensioners who are not covered under the CGHS, has since submitted its report;

(b) if so, the recommendations of the Committee; and

(c) the reasons for delay in implementation of these recommendations?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRIMATI MARGARET ALVA): (a) No such Inter-Departmental Committee to examine the issue of extending medical facilities to Quasi-Central Government pensioners who are not covered under the CGHS was appointed under the Ministry of Personnel, Public Grievances and Pensions.

(b) and (c). Do not arise

Blanket Exemption to small scale industries

8309. SHRI V. SOBHANADREESWARA RAO VADDE: Will the PRIME MINISTER be pleased to state:

(a) whether blanket exemption to small scale sector from price control has resulted in a number of malpractices;

(b) whether the Government have received any such cases;

(c) if so, the details thereof?

(d) the reasons giving for granting blanket exemption instead of exemption from price control upto a value limit as recommended by the Kalkar Committee;

(e) whether a number of small scale sector units are selling producing the brand products organised sector units by getting the brand name duly transferred/assigned;

(f) if so, the details of such products; and

(g) the names of the multinational drug companies getting their products manufactured by small scale units?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI EDUAROS FALEIRO): (a) to (c), (e) and (f). At present, exemption to Small Scale Sector Pharmaceutical units from the provisions of DPCO, 1987 is regulated in accordance with the provisions of Government S.O 719 (E) dated 21.7.1988. Wherever instances of companies availing exemption in violation of the conditions of the said order come to the notice of the government the same are looked into and dealt with in accordance with the provisions of DPCO, 1987.

(d) Government has taken an independent view in exempting small scale sector units from price control in respect of Category II formations under DPCO, 1987.

(g) At present, there is no ban as such on multinational companies or other organised sector units getting the products manufactured from SSI units. SSI units, however, in such cases are not eligible for exemption under a S.O. No. 719(E) dated 21.7.88

Allotment of Land to Andh Mahavidyalaya, New Delhi

8310 SHRIVILAS MUTTEMWAR:
SHRI RAMCHANDRA
VEERAPPA:

Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the land for the construction of school building and hostels to the Andh Mahavidyalaya, Panchkulan Road, New Delhi was allotted in Haringar, Chantaghar, New Delhi;

(b) if so, when and the area of the land allotted;

(c) the name of the builder and the time by which the construction work is likely to be completed and

(d) the reasons for the delay in the construction of the building

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P.K. THUNGON): (a) and (b). It is reported that a piece of land measuring 2 acres at Narinagar, Clock Tower was allotted to Andh Mahavidyalaya on 25-1-57 due to non-construction of building, the lease deed was can-

celled by A and the possession was taken back from the allottees on 6-2-84.

(c) and (d). In view of (a) and (b), above, do not arise.

Wholesale Garment Market

8311. SHRI B.L. SHARMA PREM: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the Government have acquired land in Gandhi Nagar, East Delhi for setting up of any wholesale garments market;

(b) if so, the details thereof;

(c) whether some portion of acquired land has been grabbed by private parties; and

(d) if so, the details of the land grabbed and the action taken in the regard?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCE (SHRI P.K. THUNGON):

(a) As reported by the office of the Deputy Commissioner of Delhi no specific proposal for acquiring the land in Gandhi Nagar, East Delhi for setting up wholesale garment market has been received, DDA has reported that it has not acquired any land for setting up the garment market.

(b) (to (d). Question doesn't arise.

Economy Measures

8312. SHRI CHHEDI PASWAN: will the PRIME MINISTER be pleased to state:

(a) the details of the economy measures taken by the Ministry of Rural Development to minimise the expenditure; and